

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 213/TT/2024

Subject : Petition for determination of the transmission tariff from the Proposed COD to 31.3.2024 for the Transmission Asset-1: 1 No. 220 kV Line Bay at Chamera Pooling Station under “One No. 220 kV Line Bay at Chamera Pooling Point for 2nd circuit stringing of 220 kV Karian-Chamera Pool line”.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh Power Transmission Limited and 15 Others.

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Ms. Anusha Nagarajan, Advocate, HPPTCL
Ms. Aakanksha Bhola, Advocate, HPPTCL
Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G. PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner argued at length on the issue of mismatch of the downstream asset under the scope of Respondent No. 17 (HPPTCL) and declaration of the COD of the Petitioner's asset as 23.11.2023 under Regulation 5(2) of the 2019 Tariff Regulations. The learned counsel submitted that there was a delay of 358 days in execution of the Petitioner's asset due to the multiple rejections of the request for shutdown by NRLDC, HPSEB/ HPPTCL. Since the asset completed its trial run on 23.11.2023, the delay due to shutdown may be condoned, and the COD may be granted as claimed. Further, HPPTCL's contention that the downstream asset under its scope was delayed due to the delay on the part of the Petitioner and also due to amendment in the Grid Code Regulations, is out of context and unacceptable.



3. *Per contra*, the learned counsel for HPPTL explained in detail the diagram of the entire scope of work and submitted that its assets were ready on 17.1.2023 and 12.10.2023; however, the NRLDC granted permission only in November 2023 to execute connectivity and thereafter the Connectivity Agreement was signed on 16.1.2024. The learned counsel further submitted that HPPTCL's bay was ready on 17.1.2023 and the LILO was also ready on 12.10.2023; however, due to the delay on the part of the Petitioner, execution of the asset under HPPTCL's scope was delayed. With respect to the shutdown, learned counsel submitted that the reason for not granting shutdown was the high peak season and/or festive season. However, these incidents took place post-SCOD of the Petitioner's asset, which does not justify the Petitioner's claim for condonation of delay; therefore, the same may not be allowed.

4. After hearing the learned counsels for the parties at length, the Commission directed the parties to file their written submissions, if any, within two (2) weeks.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

